

Repealed by Act 36 of 1957

Act No. LXVII of 1948

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 24th September, 1948)

An Act further to amend the Indian Tariff Act, 1934.

WHEREAS it is expedient further to amend the Indian Tariff Act, 1934 (XXXI of 1934) for the purposes hereinafter appearing ;

It is hereby enacted as follows :—

1. Short title and commencement.—(1) This Act may be called the Indian Tariff (Amendment) Act, 1948.

(2) The provisions of section 2 in so far as they relate to the two items 63 (34) (a) and 63 (34) (b) [inserted by clause (i) of that section] shall come into force on such date or dates as the Central Government may, by notification in the official Gazette, appoint ; the rest of this Act shall come into force at once.

2. Amendment of First Schedule, Act XXXII of 1934.—In the First Schedule to the Indian Tariff Act, 1934, —

(a) for Item No. 11 (4) the following Items shall be substituted, namely :—

“11 (4) Starch	Protective	18 per cent	March 31st, 1950.
		<i>ad valorem</i>	

11 (5) Farina	Revenue	18 per cent	
		<i>ad valorem</i> ”	

(b) after Item No. 21 (2) the following Item shall be inserted, namely :—

“21(3) Glucose other than glucose prepared for medicinal purposes.	Protective	30 per cent	March 31st, 1950.”
		<i>ad valorem</i>	

(c) after Item No. 28 (18) the following Items shall be inserted, namely :—

“28 (19) Potassium permanganate	Protective	30 per cent	March 31st, 1949.
		<i>ad valorem</i>	

28 (20) Acid oleic and acid stearic, or any product containing 60 per cent or more of these free fatty acids.	Protective	30 per cent	March 31st, 1949.
		<i>ad valorem</i>	

(d) in Item No. 28 (8) for the words “and other potassium compounds” the words “and potassium compounds not otherwise specified” shall be substituted ;

(e) after Item No. 40 (3) the following Items shall be inserted, namely :—

“40 (4) Plywood including plywood panels for tea chests.	Protective	30 per cent	March 31st, 1950.
		<i>ad valorem</i>	

40 (5) Battens for tea chests	Protective	30 per cent	March 31st, 1950.”
		<i>ad valorem</i>	

(f) in Item No. 50 (3)—

(i) in the third column, for the word “Revenue” the word “Protective” shall be substituted ;

(ii) in the last column, the date “March 31st, 1950” shall be inserted ;

(g) in Item No. 63 (1), in the second column, the word “ferro-silicon” shall be omitted ;

(h) for Item No. 63 (14) the following Item shall be substituted, namely :—

“63 (14) Iron or steel hoops and strips not otherwise specified.	Preferential revenue	24 per cent	12 per cent
		<i>ad valorem</i>	<i>ad valorem.</i> ”

Price anna 1 or 1½d.

(i) after Item No. 63 (33) the following Items shall be inserted, namely :—

"63 (34) Iron or steel hoops—			
(a) Jute baling hoops—			
(i) of British manufacture	Protective	30 per cent	March 31st, 1949. <i>ad valorem</i>
(ii) not of British manufacture	Protective	40 per cent	March 31st, 1949. <i>ad valorem</i>
(b) Cotton baling hoops—			
(i) of British manufacture	Protective	30 per cent	March 31st, 1949. <i>ad valorem</i>
(ii) not of British manufacture	Protective	40 per cent	March 31st, 1949. <i>ad valorem</i>
63 (35) Ferro-silicon	Protective	18½ per cent	March 31st, 1950." <i>ad valorem</i>

(j) for Item No. 64 the following Item shall be substituted, namely :—

"64 Copper, wrought and manufactures of copper, all sorts not otherwise specified—			
(a) of British manufacture	Protective	24 per cent	March 31st, 1950. <i>ad valorem</i>
(b) not of British manufacture	Protective	36 per cent	March 31st, 1950." <i>ad valorem</i>

(k) for Item No. 64 (1) the following Item shall be substituted, namely :—

"64 (1) Copper, scrap	..	Free."
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(l) after Item No. 64 (1) the following Items shall be inserted, namely :—

"64 (2) Copper unwrought, ingots, blooms, slabs, cakes, tiles, blocks, bricks, billets, cathodes, blister, bars (electrolytic wire bars).	..	Free.
64 (3) Copper rods, other than electrolytic copper rods—		
(a) of British manufacture	Protective	35 per cent March 31st, 1950. <i>ad valorem</i>
(b) not of British manufacture	Protective	45 per cent March 31st, 1950. <i>ad valorem</i>
64 (4) Electrolytic copper rods or black copper rods (in coils)—		
(a) of British manufacture	Protective	20 per cent March 31st, 1950. <i>ad valorem</i>
(b) not of British manufacture	Protective	30 per cent March 31st, 1950." <i>ad valorem</i>

(m) for item No. 65 the following Item shall be substituted, namely :—

"65 All non-ferrous nickel alloys including Gorman silver, nickel silver and cupro-nickel.	Protective	30 per cent	March 31st, 1950." <i>ad valorem</i>
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(n) after Item No. 65 the following Item shall be inserted, namely :—

"65 (1) Nickel, pellets, cakes, slabs, anodes, shorts, blocks, granules and scraps.	..	Free."
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(o) for Item No. 67 the following Item shall be substituted, namely :—

“67	Lead, wrought—the following articles; namely, pipes, tubes and sections.	Protective	30 per cent <i>ad valorem</i>	March 31st, 1950.”
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(p) for Item No. 67 (1) the following Item shall be substituted, namely :—

“67 (1)	Lead sheets for tea chests	Protective	30 per cent <i>ad valorem</i>	March 31st, 1950
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(q) after Item No. 67 (1) the following Items shall be inserted, namely :—

“67 (2)	Lead sheets other than sheets for tea chests.	Protective	20 per cent <i>ad valorem</i>	March 31st, 1950.
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67 (3)	Lead ingots, pigs and lead scrap	..	Free.”	
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(r) for Item No. 68 the following Item shall be substituted, namely :—

“68	Zinc or spelter, wrought or manufactured not otherwise specified.	Protective	30 per cent <i>ad valorem</i>	March 31st, 1950.”
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(s) in Item No. 68 (1), in the second column, the words “bars, blocks” shall be added after the word “cakes”;

(t) after Item No. 68 (1) the following Items shall be inserted, namely :—

“68 (2)	Zinc sheets not otherwise specified	Protective	20 per cent <i>ad valorem</i>	March 31st, 1950.
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68 (3)	Mazak or alloys of zinc and aluminium containing not less than 94 per cent zinc.	..	Free.”	
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(u) for Item No. 69 the following Items shall be substituted, namely :—

“69	Tin, Block	..	Free.	
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69 (1)	Tin scrap and tin plate scrap	..	Free.	
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69 (2)	Tin solders, white metal and anti-friction alloys.	Protective	30 per cent <i>ad valorem</i>	March 31st, 1950.”
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(v) for Item No. 70 the following Item shall be substituted, namely :—

“70	Brass, wrought and manufactures thereof not otherwise specified.	Protective	30 per cent <i>ad valorem</i>	March 31st, 1950.”
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(w) for Item No. 70 (1) the following item shall be substituted, namely :—

“70(1)	All non-ferrous alloys and manufactures of metals and alloys not otherwise specified.	Protective	30 per cent <i>ad valorem</i>	March 31st, 1950.”
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(x) after Item No. 70 (3) the following Items shall be inserted, namely :—

“70 (4)	Brass unwrought, ingots, billets, cakes, slabs, blooms (excluding scrap), that is to say ingots, etc., containing (1) copper 55 to 74 per cent, (2) zinc 26 to 42 per cent, and (3) components other than copper and zinc including impurities not exceeding 3 per cent, of which not more than one-half should be tin.	Protective	10 per cent <i>ad valorem</i>	March 31st, 1950.
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70 (5)	Brass wires and rods	Protective	35 per cent <i>ad valorem</i>	March 31st, 1950.
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70 (6)	Yellow metal alloys other than brass, such as gun metal, bronze, bell-metal and phosphor-bronze and manufactures thereof not otherwise specified.	Protective	30 per cent <i>ad valorem</i>	March 31st, 1950.
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70 (7)	Cobalt, Chromium, tungsten, magnesium and all other non-ferrous virgin metals not otherwise specified.	..	Free.	
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70 (8)	All non-ferrous metal scraps and scraps of alloys of non-ferrous metals not otherwise specified.	Free.
70 (9)	Type metal	Protective 30 per cent March 31st, 1950. <i>ad valorem</i>

(y) for paragraph (e) in the second column of Item No. 72, the following paragraph shall be substituted, namely :—

“(e) Electrical wires and cables, insulated or not and poles, troughs, conduits and insulators designed as parts of a transmission system, and the fittings thereof;”

(z) after Item No. 72 (11) the following Items shall be inserted, namely :—

72 (12)	Bare hard drawn or annealed electrolytic copper wires and cables of all sizes solid or stranded and A. C. S. R. (aluminium conductor steel reinforced).	Protective 30 per cent March 31st, 1950. <i>ad valorem</i>
72 (13)	Steel belt lacings	Protective 10 per cent March 31st, 1950. <i>ad valorem</i>
72 (14)	Electric motors—	Protective 10 per cent March 31st, 1950. <i>ad valorem</i>

- (i) Squirrel cage induction motors 1 to 30 brake horse-power ;
- (ii) slip ring motors 15 to 50 brake horse-power ;
- (iii) fractional brake horse-power motors ; and
- (iv) all other electric motors not covered by the above.


(aa) in Item No. 73 (1), in the second column the words “bare or ” shall be deleted is ;

(bb) in Item No. 73 (2), the words “not otherwise specified” shall be inserted after the word “batteries” ;

(cc) after Item No. 73 (6) the following Item shall be inserted, namely :—

73 (7)	Dry batteries	Protective 30 per cent <i>ad valorem</i>	March 31st, 1949”
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(dd) in Items Nos. 8 (3), 20 (1), 20 (3) and 20 (4), in the last column headed “Duration of protective rates of duty” for the date “December 31st 1948” the date “March 31st, 1949” shall be substituted.


28/3/2012